Suppl- 1 List Sr. No. 7

## HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Through Virtual Mode)

Bail App. No. 45/2020 CrlM No. 373/2020

Rakesh Kumar

...Applicant

Through:- Mr. Vikas Sharma, Advocate

v/s

UT of Jammu and Kashmir

...Respondent

Through: - Mr. Aseem Sawhney, AAG.

## Coram: HON'BLE MR. JUSTICE PUNEET GUPTA, JUDGE ORDER

Mr. Aseem Sawhney, learned Additional Advocate General has filed the objections to the application.

The counsel for the applicant has submitted that the applicant is a doctor by profession and has been falsely implicated in the case. The allegations leveled against him are without any substance. The applicant has been assigned special duty in connection with COVID-19. He may be given protection from arrest at this stage.

Heard counsel for the parties and perused the file.

The court is of the view that the applicant requires protection from arrest at this stage in the matter.

It is directed that in the event of arrest of the applicant in F.I.R No. 24/2020 registered with Police Station, Janipur for the commission of offence under Sections 376/420 IPC, he shall be released on bail subject to furnishing of bail bond and surety bond to the tune of Rs. 20,000/- each to the satisfaction of the I/O of the case. The applicant is directed to join the investigation as and when required. The applicant shall not approach the complainant during the investigation or tamper with the evidence in any manner.

List on 29.06.2020.

(PUNEET GUPTA) JUDGE

Jammu 19.05.2020 Pawan Chopra